West Bengal Act III of 1952 THE WEST BENGAL POLICE ACT, 1952.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 8th April, 1952.]

An Act to confer certain powers on the State Government in regard to the employment of police forces in West Bengal.

Whereas it is expedient in the public interest to confer certain powers on the State Government in regard to the employment of police forces in West Bengal;

It is hereby enacted as follows:-

- 1. (1) This Act may be called the West Bengal Police Short title, Act. 1952.
 - (2) It extends to the whole of West Bengal.

extent and commencement.

West Ben. Ord. IX of 1951.

Ben. Act IV of 1866.

V of 1861.

Ben. Act

VII of

1869.

- (3) It shall come into force immediately on the West Bengal Police (Temporary Powers) Ordinance, 1951,* ceasing to operate.
 - 2. In this Act,—

Definitions.

- (a) "area" means Calcutta, the suburbs of Calcutta or a general police-district, as the context implies;
- (b) "Calcutta" means the town of Calcutta as defined in the Calcutta Police Act, 1866;
- (c) "general police-district" means a general policedistrict as defined in section 1 of the Police Act, 1861, read with section 2 of the Bengal Police Act, 1869, whenever necessary;
- (d) "suburbs of Calcutta" means the suburbs Calcutta as defined by notification under section 1 of the Calcutta Suburban Police Act. 1866.
- Ben. Act II of 1866

3. It shall be lawful for the State Government to Employemploy members of the police force of Calcutta or the suburbs of Calcutta in any general police-district, and members of any general police-district in Calcutta or the suburbs of Calcutta; and while so employed every such member of a police force shall be deemed to be a member of the police force of the area in which he is so employed and to be vested with the powers, functions and privileges, and to be subject to liabilities of a member of the police force of that area.

ment of members police force of one area in another

Price-Indian, anna 1; English, 2d.

[West Ben. Act III of 1952.]

(Sections 4-7.)

- Removal of difficul-
- 4. If any difficulty arises in giving effect to the provisions of this Act, the State Government may by order do or cause to be done anything which may be necessary for removing the difficulty.

Indemnity.

5. No suit, prosecution or proceedings shall lie against any member of a police force for anything in good faith done or intended to be done under this Act.

Act to override other law.

The provisions of this Act shall have effect notwithstanding anything to the contrary in any other law.

Savings.

7. Anything done or any action taken under the West Ben. Bengal Police (Temporary Powers) Ordinance, 1951, shall, ord. IX of on the said Ordinance ceasing to operate, be deemed to have been done or taken in exercise of the powers conferred by this Act as if this Act had come into force on the 26th day of December, 1951.